

Levy of mineral rent resources tax

1782. SHRI SHASHI BHUSAN BEHERA: Will the Minister of MINES be pleased to state:

(a) whether the Ministry would consider the recommendation of the Odisha Government regarding levying of mineral rent resources tax @ 50 per cent on supernormal profits (Surplus rent) earned by the lessees; and

(b) if not, the details of hindrances which come in the way of considering the recommendation of the State Government?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) and (b) The proposal of State Government of Odisha for imposition of Mineral Resource Rent Tax (MRRT) on iron ore on account of super normal profits being made by mining companies has been considered by the Government. The Government is of the view that the provisions of the National and State Mineral Funds, District Mineral Foundation payments, provision of revenues to be raised through competitive bidding as proposed in the Mines and Minerals (Development and Regulation) (MMDR) Bill, 2011, can be used for the benefit of the mining areas and the local people displaced by the mining activities, and therefore will be an effective substitute for MRRT. The MMDR Bill, 2011 was introduced in the Lok Sabha on 12.12.2011 which was then referred to the Standing Committee on Coal and Steel (Standing Committee) on 05.1.2012. The Standing Committee has submitted its Report on the MMDR Bill, 2011 on 07.5.2013. Comments of State Governments and Central Ministries/ departments concerned have been sought on the Report of the Standing Committee. The Government will move an official amendment(s) to the Bill after considering the recommendations of the Committee.

Ban on export of iron and chrome ores

1783. SHRI SHASHI BHUSAN BEHERA: Will the Minister of MINES be pleased to state:

(a) whether the Ministry would consider to discourage/ban export of iron